

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 411**  
**IB/632/ND/2020**

**IN THE MATTER OF:**

Hellmann Worldwide Logistics India Pvt Ltd	...	Applicant
Versus		
Sea Air Consolidators India Pvt Ltd &Anr	...	Respondent

**Order under Section 9 of IBC, 2016.**

**Order delivered on 09.03.2023**

**Coram:**

**MR. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For R-3 : Mr. Jitender Arora, PCS

**ORDER**

It is unfortunate that even after being called specifically by the Court Officer, the Resolution Professional has not turned up to remain present, even on the second call. Today, four interim applications are pending before us, which may not be dealt with effectively in the absence of Resolution Professional. Normally, we could have dismissed these applications for want of prosecution but we are conscious that any such order will further delay the process of insolvency Resolution. Thus, in the interest of Justice, hearing is deferred to 10.03.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**ASHOK KUMAR BHARDWAJ**  
**MEMBER (JUDICIAL)**